

Central Administrative Tribunal  
Principal Bench

RA 229/98  
in  
OA 1840/96

(34)

New Delhi this the 27th day of November, 1998

Hon'ble Smt. Lakshmi Swaminathan, Member(J).  
Hon'ble Shri R.K. Ahooja, Member(A).

1. Sh. Nand Kishore,  
2. Sh. Ved Singh ... Review Applicants.

Versus

Govt. of NCT of Delhi & Ors. ... Respondents.

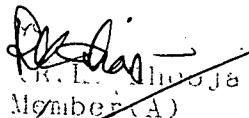
O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

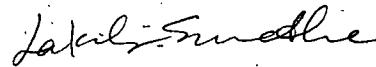
RA 229/98 has been filed against the order passed in  
O.A. 1840/96 decided on 30.1.1997.

2. We have carefully considered the RA. From the facts given by the applicant in Para 8, it is seen that copy of the impugned order dated 30.1.1997 has been received by him on 6.6.1997. This Review Application has been filed on 18.5.1998. The Review Application is hopelessly barred by limitation.

3. It is settled law that delay deprives the person of the remedy available in law, <sup>and a</sup> person who has lost his remedy by lapse of time loses his right as well. (Union of India Vs. Ratan Chander Samanta (JT 1993(3) SC 418). Therefore, having regard to the provisions of Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, the RA is rejected.

  
(R.K. Ahooja)  
Member(A)

'SRD'

  
(Smt. Lakshmi Swaminathan)  
Member(J)